

[Shri B. Shankaranand]

given by the Ministers during the various sessions of Lok Sabha:

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| (i) Statement No. XXXVII—Eighth Session, 1969 | } Fourth Lok Sabha |
| (ii) Statement No. XXXVII—Ninth Session, 1969 | |
| (iii) Statement No. XXX—Eleventh Session, 1970 | |
| (iv) Statement No. XXX—Fourth Session, 1972 | } Fifth Lok Sabha |
| (v) Statement No. XXIII—Seventh Session, 1973 | |
| (vi) Statement No. XIX—Eighth Session, 1973 | |
| (vii) Statement No. XV—Ninth Session, 1973 | |
| (viii) Statement No. XIX—Tenth Session, 1974 | |
| (ix) Statement No. XII—Eleventh Session, 1974 | |
| (x) Statement No. XI—Twelfth Session, 1974 | |
| (xi) Statement No. XIII—Thirteenth Session, 1975 | |
| (xii) Statement No. XIV—Thirteenth Session, 1975 | |
| (xiii) Statement No. XV—Thirteenth Session, 1975 | |

[Placed in Library. See No. LT-10059/76].

(3) A copy each of the following statements (Hindi and English versions):—

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, ANNUAL REPORT OF TRADE DEVELOPMENT AUTHORITY FOR 1974-75, STATEMENTS re. CONTROLLED CLOTH AND NOTIFICATIONS UNDER COTTON TEXTILES (EXPORT CONTROL) ORDER

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): I beg to say on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Viscose Staple Fibre Control (Amendment) Order, 1975, published in Notification No. S.O. 2441 in Gazette of India dated the 2nd August, 1975
 - (ii) The Cotton Textiles (Control) Third Amendment Order, 1975, published in Notification No. S.O. 4799 in Gazette of India dated the 15th November, 1975.
 - (iii) The Cotton Textile (Control) Second Amendment Order, 1975, published in Notification No. S.O. 4403 in Gazette of India dated the 11th October, 1975 [Placed in Library. See No. LT-10060/76].
- (2) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority, New Delhi, for the year 1974-75 [Placed in Library. See No. LT-10060/76].

(i) Statement showing the packing of controlled cloth from 1st October, 1974 to 31st March, 1975.

(ii) Statements showing the allotment of controlled cloth to various States and Retail shops out of October, 1974 packing (allotted in November, 1974).

(iii) Statement showing allotment of controlled cloth to various States and Retail shops out of November, 1974 packing (allotted in December, 1974).

(iv) Statement showing allotment of controlled cloth to various States and Retail shops out of December, 1974 packing (allotted in January, 1975).

(v) Statement showing allotment of controlled cloth to various States and Retail shops out of January, 1975 packing (allotted in February, 1975).

(vi) Statement showing variety-wise allotment of controlled cloth to various States and to Retail shops out of March, 1975 packing (allotted in April, 1975).

(vii) Statement showing allotment of controlled cloth to various States and Retail shops out of February, 1975 packing (allotted in March, 1975). [Placed in Library. See No. LT-10061/76].

(4) A copy of Notification No. S.R.O. 373(E) (Hindi and English versions), published in Gazette of India dated the 22nd July, 1975 making certain amendment to Notification No. S.R.O. 1317 dated the 9th June, 1956, issued under clause 5 of the Cotton Textiles (Export Control) Order, 1949. [Placed in Library. See No. LT-10062/76].

RAILWAY CONVENTION COMMITTEE

(i) MINUTES

SHRI B. S. MURTHY (Amalapuram): I beg to lay on the Table the following Minutes of the Railway Convention Committee/Sub-Committee:—

(1) Minutes of First to Seventeenth, Nineteenth, Twentieth, Twenty-second to Twenty-fourth and Twenty-eight sittings of the Railway Convention Committee, 1973.

(2) Minutes of First to Sixth Sittings of the Sub-Committee of the Railway Convention Committee, 1973 on Requirements and Availability of Wagons.

(ii) ELEVENTH REPORT

SHRI B. S. MURTHY (Amalapuram): I beg to present the Eleventh Report of the Railway Convention Committee on Rate of Dividend for 1976-77 and other Ancillary Matters.

COMMITTEE ON GOVERNMENT ASSURANCES

TWELFTH REPORT

SHRI B. K. DAS CHOWDHURY (Cooch Behar): I beg to present the Twelfth Report of the Committee on Government Assurances.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND EIGHTY-SECOND AND HUNDRED AND EIGHTY-FOURTH REPORTS

SHRI H. N. MUKHERJEE (Calcutta-North East): I beg to present the following

Reports of the Public Accounts Committee:—

(1) Hundred and eighty-second Report relating to Films Division (Ministry of Information and Broadcasting) on Paragraph 49 of the Report of the Comptroller and Auditor General of India for 1972-73, Union Government (Civil).

(2) Hundred and eighty-fourth Report on Action Taken by Government on the recommendations contained in their Hundred and thirty-sixth Report relating to Import of Hop Plants (Department of Agriculture).

COMMITTEE ON PUBLIC UNDERTAKINGS

SEVENTY-SIXTH REPORT

SHRI NAWAL KISHORE SHARMA (Dausa): I beg to present the Seventy-sixth Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Fifty-sixth Report on Indian Drugs and Pharmaceuticals Limited.

12.05 hrs.

BUSINESS OF THE HOUSE

THE MINISTRY OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing from 12th January, 1976, will consist of:—

(1) Consideration of any part discussed item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of:—

(i) The Election Laws (Extension to Sikkim) Bill, 1976.

(ii) The Imports and Exports (Control) Amendment Bill, 1976.